GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 2975
ANSWER DATE 26.03.2025

PROPERTY OWNERSHIP CARD

2975 # SHRI IRANNA KADADI:

Will the Minister of Panchayati Raj be pleased to State:

(a) the number of SVAMITVA property cards distributed by Government in the State of Karnataka so far;

(b) the number of villages covered under the drone survey process under SVAMITVA scheme in the State of Karnataka so far and the number of properties that have been digitally recorded;

(c) whether Government is taking any specific step to implement this scheme more swiftly in the State of Karnataka, so that property rights can be ensured in rural areas; and

(d) whether Government proposes to provide any additional financial or legal assistance for the beneficiaries in the State of Karnataka under SVAMITVA scheme?

ANSWER

MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a)   So far, 10,10,845 property cards have been prepared by the state of Karnataka under SVAMITVA scheme.

(b)   The SVAMITVA scheme is rolled out in entire state of Karnataka covering 30,715 villages in 31 Districts. So far, drone flying has been completed in 18,571 villages and 10,10,845 properties have been digitally recorded.

(c)   Yes sir. The SVAMITVA scheme has been rolled out for entire state of Karnataka (31 districts). The state of Karnataka is engaging private vendors for Drone flying to speed up and to achieve the target in time. The State is also using rovers to speed up ground verification. The State has in house digitization at each district head quarter to speed up the process in decentralized mode. For training and capacity building, district level and taluka level staff were trained. The State has established dedicated project office at each district to speed up the project work.

(d)   As land falls under the State List in the Seventh Schedule of the Constitution of India, the responsibility for establishing and implementing the legal or financial framework lies with the State of Karnataka.

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